

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.201 – IA 759 of 2021  
Item No.202 – IA 609 of 2021  
In  
CP(IB) 686 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Mohit Minerals Ltd  
V/s  
Nidhi Impotrade Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 14/03/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the RP : Mr. Harmish Shah, Adv.  
For the Respondent : Mr. Atul Sharma, Adv. a.w Mr. Arjun Padhiyar for R-2  
: Mr. Vishal Dave, Adv. R-3

**ORDER**

**IA 759 of 2021**

Learned Counsel for the Resolution Professional appeared. This application is filed by Resolution Professional for approval of resolution plan. We have adjourned the matter twice to hear objections of the Suspended Management but no one appeared for Suspended Management for last two dates. Now, we will hear Resolution Professional only.

List for hearing on 30.03.2023

**IA 609 of 2021**

Learned Counsel for the Resolution Professional appeared. Learned Counsel for the respondent no.3 appeared.

List for further consideration on 30.03.2023

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**